ensure the payment of minmum wages along with the arrears to the workers of M/s. Researchco, Shanti Nagar, Delhi-35.

(d) Does not arise.

Mishap in Godayari Khani Mines

- @1037. PROF. C. LAKSHMANNA: Will the Minister of LABOUR be pleased to state:
- (a) whether an enquiry has been made into the mishap in the Godavari Khani Mines of Singareni Coal Fields on 27th March 1986;
- (b) if so, what are the outcome of the enquiry;
- (c) what was the number of workers who were killed or injured; and
- (d) what steps are proposed to be taken by Government to prevent recurrence of such incidents?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P. A. SANGMA): (a) to (c) According to preliminary enquiry conducted into the mishap in the Godavari Khani No. 9 incline of the Singareni Collieries Company Limited, which occurred on the 27th March, 1986, seven persons were killed and 13 persons were affected due to influx of no-xous gases.

(d) The Mines Act 1952, rules and regulations framed thereunder contain provisions for the safety of the workers in the mines. Director General of Mines Safety and his officers enforce the statutory provisions in respect of mines. The Director General of Mines Safety has been directed to intensify inspections of mines and take other action under the Mines Act, including issue of improvement notices, prohibitory orders, launching of prosecutions etc. to ensure that mines managements take appropriate preventive measures. Steps are also being taken to strengthen the inspecting machinery of the Directorate General of Mines Safety.

Setting up of a Rural Insurance Corporation

to Questions

- 1038. SHRI R. SAMBASIVA RAO: Will the Minister of FINANCE be pleased to state:
- (a) whether Government propose to set up a Rural Insurance Corporation to implement the various schemes devised for the benefit of the rural people, especially weaker sections; and
- (b) if so, what are the details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NARDHAN POOJARI): (a) and Government have received a proposal in the Sixth Report of the Committee on Public Undertakings on General Insurance Corporation of India regarding setting up of a Rural Insurance Corporation for imp'ementing the various schemes devised for the benefit of rural masses in general and weaker sections in particular, and have noted the above proposal for appropriate necessary action after examination of all relevant aspects.

1039. [Transferred to the 8th May, 1986]

भारतीय खाद्य निगम के आगरा स्थित डिपो के कार्यकलाय

- 1040. श्री अच्छे लाल बाल्मीक : क्या साद्य आरं नागरिक पूर्ति मंत्री यह बताने की कृपा करेंगे कि:
- (क) भारतीय खाद्य निगम के आगरा स्थित डिपों में सीधे भगतान की प्रणाली (डायर केट पेमेन्ट सिस्टम) किस श्रमिक संघ द्वारा शृरू करायी गयी;
- (क्ष) क्या यह सच है कि पिछले कई वर्षों से आगरा डिपों में कार्य कर रहें 39 श्रमिकों को सितम्बर, 1984 से कार्य पर नहीं लगाया गया; और
- (ग) क्या यह भी सच है कि इनके स्थान पर 52 एंसे व्यक्तियों को कार्य पर लगाया गया जिन्होंने कभी भी आगरा डिपों में कार्य नहीं किया था?

[@]Previously Unstarred Question 495 transferred from the 28th April, 1986.

योजना मंत्रालय में राज्यमंत्री और खाद्य और नागरिक पूर्ति मंत्रालय में राज्य मंत्री (श्री अजीत पांजा): (क) भारतीय खाद्य निगम गजदर संघ।

(क) और (ग) आगरा डिपां सीधे भुगतना की प्रणाली के अधीन है और श्रीमकों की यूनियन/प्रतिनिधि ने ठेकेदार का स्थान लिया है। यूनियन और श्रीमक मालिक ही आवश्य-कतानुसार श्रीमकों को नियुक्त करते हैं और जब उनकी सेवाओं की जरूरत नहीं होती है तो उनको पूर्ण भुगतान कर देते हैं। भारतीय खाद्य निगम का कामगारों के साथ कोई सीधा लेन-देन नहीं हैं।

National institute of bank management

1041. SHRI (MOLANA) ASRARUL HAQ: Will the Minister of FINANCE be p'eased to state;

- (c) if so, what action is contemplated Bank Management has been set up by Government under the Chairmanship of Governor, Researce Bank of India in pursuance of Government's policy of social control of banks in India and that the same is run by the grants provided by the Reserve Bank of India; State Bank of India and other nationalised banks;
- (b) whether it is a fact that National Institute of Bank Management applied for issuance of Notification under Section 10 (23C) (iv) as a charitable institution as the Institute is not a profit earning Institute in view of the judgement of the Hon'ble Supreme Court in the Surat Art Silk Cloth Manufacturers' Association case delivered on 19th November, 1979 and decisions of the Hon'ble High Court of Kerala and Andhra Pradesh; and
- (c) if so, what action is contemplated to declare National Institute of Bank Management as a charitable institution as it is rendering great national service in the field of banking?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHAN POOJARI): (a) In pursuance of the Government's policy on social con-

trol over commercial banks, the Governor, Reserve Bank of India had appointed a Working Group on training facilities for higher banking personnel. The recommendations of the Group for establishment of a National Institute of Bank Management (NIBM) to function as a central agency to initiate and co-ordinate measures for development of banking profession in the country, was accepted by Government and Reserve Bank of India, and National Institute of Bank Management was registered in September, 1969, under the Indian Societies Registration Act. 1860. The recurring expenditure of NIBM is shared by RBI, SBI and other commercial banks.

(b) and (c) NIBM is involved in work which is of national importance in the banking sector. As advised by RBI, NIBM is understood to have requested the Central Board of Direct Taxes to notify it as an institute of national importance under the provisions of Section 10(23c) (iv) of the Income Tax Act.

Thrust areas

1042. SHRI VALAMPURI JOHN: Will the Minister of COMMERCE be pleased to state:

- (a) what are the "thrust area" his Ministry has identified;
- (5) whether there is any proposal for giving suitable subsidies for the export of marine products; and
- (c) if not, what are the reasons therefor?

MINISTER OF THE COMMERCE AND CIVIL SUPPLIES AND FOOD (SHRI P. SHIV SHANKER). (a) "Thrust areas" identified for export promotion are: Tea, specially in packaged and valueadded forms: Cereals, in particular wheat; Processed Foods, including fruits and juices, meat and meat products, and fresh fruits & vegetabler; Marine Products, specially in value-added forms; Iron Ore; Leather and leather manufacturers, with an emphasis on the latter; Handicrafts & Jewellery; Capital goods and Consumer durables; Electronics goods & Computer